## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

IA 277/2017 In C.P. (I.B) No. 33/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2017

Name of the Company:

Bank of India

V/s.

Renish Petrochem FZE & Anr.

Section of the Companies Act:

Section 27 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE** 

1. KETANM. PARIKH ADVOCATE FOR APPLICANT

NAVIN PAHNEA

SR. ADV.

FOR RESPONDENT

WITH

NATALHA LUTARIA

THAKKAR & PAHWA, MOMS.

Learned Advocate Mr. Ketan Parikh present for Applicant. Learned Senior Advocate Mr. Navin Thakkar with Learned Advocate Ms. Natasha Sutaria present for Respondent.

Heard arguments of Learned Counsel for applicant and learned Senior Counsel for Original Applicant/ Operational Creditor.

Applicant is directed to issue notice to IRP and shall file proof of service. Applicant is directed to file the copy of the resolutions of the first meeting of Committee of creditors.

List the matter on 10.10.2017.

BIKKI RAVEENDRA BABU

MEMBER JUDICIAL

Dated this the 19th day of September, 2017.